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## [थी मोमप्रकाश त्यागी]

अधिनियम, 1951 का धीर संमोधन करने बाले विधेयक को पुर:स्थापित करने की मनुमति दी जाये।

Bills Introduced

MR. DEPUTY-SPEAKER: The question

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

The motion was adopted,

भी ब्रोम प्रकाश स्थानी : मैं विधेयक को पुर:स्थापित करता हं।

15.31 hrs.

TRADE UNIONS (AMENDMENT)

(AMENDMENT OF SECTIONS 2, 4, ETC.)

PRASANNBHAI MEHTA I beg to move for leave (Bhavnagar): to introduce a Bill further to amend the Trade Unions Act, 1926.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Trade Unions Act, 1926".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

FACTORIES (AMENDMENT) BILL\*

(AMENDMENTS OF SECTIONS 8, 9, ETC.)

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER: question is:

"That leave be granted to introduce a Bill, further to amend the Factories Act, 1948".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

## COMPULSORY MILITARY TRAI-NING SCHEME BILL\*

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill to provide for compulsory military training to all able-bodied citizens in the country.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory military training to all able-hodied citizens in the country".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

## COMPULSORY VOTING BILL\*

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country.

MR. DEPUTY-SPEAKER: question is:

"That leave be granted to introduce a Bill to provide for compulsory votig by the electorate in the country

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

15.32 brs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 71)

SHRI P. RAJAGOPAL NAIDU (CHITTOOR): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU : I introduce the Bill.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-7-78.